# Central Administrative Tribunal Principal Bench, New Delhi.

#### OA-1638/2013

## New Delhi, this the 04th day of November, 2016.

# Hon'ble Mr. Justice Permod Kohli, Chairman Hon'ble Mr. Shekhar Agarwal, Member (A)

Dr. Vikas Tandon, S/o Sh. H.P.S. Tandon, R/o 46 UB, Jawahar Nagar, Delhi-07. Also at House No. 1940. Sector-4, Gurgaon.

Applicant

(By Advocate: Sh. K. Singhal)

Versus

- Director General, ESI Corporation, Panchdeep Bhawan, CIG Marg (Kotla Road), New Delhi-110002.
- Director (Vigilance), Head Quarters Office, ESI Corporation, Panchdeep Bhawan, CIG Marg (Kotla Road), New Delhi-110002.
- Assistant Director (Med. Vigilance), Head Quarters Office, ESI Corporation, Panchdeep Bhawan, CIG Marg (Kotla Road), New Delhi-110002.
- Dr. Padma Khokhar, Through Head Quarters Office, ESI Corporation, Panchdeep Bhawan, CIG Marg (Kotla Road), New Delhi-110002.
- 5. Dr. Saibal Naha, Through

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Head Quarters Office, ESI Corporation, Panchdeep Bhawan, CIG Marg (Kotla Road), New Delhi-110002.

Dr. Seema,
 Through
 Head Quarters Office,
 ESI Corporation,
 Panchdeep Bhawan,
 CIG Marg (Kotla Road),

New Delhi-110002.

.. Respondents

(By Advocate: Sh. Sanjeev Sahay)

# ORDER (ORAL)

### Hon'ble Mr. Justice Permod Kohli

The present OA is directed against a show cause notice. The applicant has already filed his reply. In the show cause notice, the applicant had been asked why disciplinary proceedings under major penalty be not initiated against him. We notice that during the pendency of this OA, formal disciplinary proceeding by issuing memorandum of charge has already been initiated.

2. In this view of the matter, this application is rendered infructuous and is disposed as such. Learned counsel for the applicant submits that he may be permitted to seek appropriate remedy against the disciplinary proceedings. Suffice it to say that the applicant is entitled to seek remedial measure as permissible under law.

( Shekhar Agarwal ) Member (A) ( Justice Permod Kohli )
Chairman

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